#### **Extension to Liberhan Commission**

- 2392. SHRI AMIR ALAM KHAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that since March, 1993 the Justice Liberhan Commission is probing the Babri Masjid demolition;
- (b) whether it is also a fact that in order to complete the probe Government has granted further extension; and
- (c) if so, what are other Commissions which took such long years to complete their reports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir.

- (b) The Government has extended the period of the Commission upto 31st October, 2007.
- (c) The constitution of a Commission is not limited to the Union of India but the State Governments also appoint Commissions to enquire into cases on various subjects, having different terms of reference etc. However, no such information is centrally maintained.

#### Import of arms and ammunitions against valid arms licence

- 2393. SHRI AMIR ALAM KHAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the import of arms and ammunitions against valid arms licence is banned in the country;
  - (b) if so, the details thereof;
- (c) whether Government have any proposal to allow the passengers to import arms and ammunitions without import licence at one time on producing the valid arms licence from the country of origin;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA SELVI): (a) and (b) As per the extant Import and Export policy, import of arms and ammunition is restricted except for renowned shooters. Licensed arms dealers are also permitted to import certain types of ammunition subject to such conditions as may be specified from time to time.

- (c) No, Sir.
- (d) Do not arise.

(e) Due to the policy of non-proliferations of arms, the passengers cannot be allowed the import of anns and ammunition.

### Improving infrastructure along Indo-China border

# 2394. SHRIMATI SHOBHANA BHARTIA: SHRI VUAY J. DARDA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have finally initiated action to improve border infrastructure along the frontier with China and projects worth over Rs. 900 crore has been cleared;
- (b) if so, whether his Ministry has also submitted a proposal to the Environment and Forest Ministry for clearance of some projects since some projects pass through dense forests;
- (c) whether Indo-China border gained momentum after a delegation witnessed the condition in Arunachal Pradesh two years ago; and
- (d) if so, by what time these projects are likely to be completed and total expenses incurred?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) The Government has approved construction of 27 road links along India-China border at an estimated cost of Rs. 912.00 crore.

- (b) The Government has simultaneously initiated action for obtaining forest and environmental clearances wherever required.
  - (c) Upgradation of infrastructure along borders is continuously reviewed.
- (d) These road link projects are expected to be completed by the year 2012-13. An amount of Rs. 3.16 crore has been released to the executing agencies for the preliminary works.

## Supreme Court's directive on police reforms

- 2395. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Supreme Court on 12th January directed all States and Union Territories to implement its orders on police reforms within four weeks or face contempt proceedings refusing to accept the objections raised by States, who sought further extension of the December 31, 2006 deadline;
- (b) whether Supreme Court made it clear that police reforms cannot be delayed any more;
- (c) whether Government have issued any direction to the State Governments to implement the police reforms as directed by the Supreme Court; and